

ITEM NO.17

COURT NO.13

SECTION IV-B

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 34253/2014

(Arising out of impugned final judgment and order dated 23-09-2011 in CWP No. 6497/2009 passed by the High Court Of Punjab & Haryana At Chandigarh)

UNION OF INDIA AND ANR.

Petitioner(s)

VERSUS

JARNAIL SINGH AND ORS. & ORS.

Respondent(s)

Date : 18-12-2019 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE MOHAN M. SHANTANAGOUDAR
HON'BLE MR. JUSTICE R. SUBHASH REDDY

For Petitioner(s) Mr. K. Radhakrishnan, Sr. Adv.
Ms. Niranjana Singh, Adv.
Ms. Akanksha Kaul, Adv.
Mr. Manek Singh, Adv.
Mrs. Anil Katiyar, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

List on 28.01.2020.

(GULSHAN KUMAR ARORA)
COURT MASTER

(R.S. NARAYANAN)
COURT MASTER